

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(28) C.P.(IB)3299(MB)/2018

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **10.04.2019**

NAME OF THE PARTIES: DVR Sekhar
V/s
Gammon India Limited.

SECTION: 9 OF THE INSOLVENCY & BANKRUPTCY CODE..

ORDER

1. The Learned Representatives of both the sides are present.
2. It is informed that against the outstanding debt a sum of Rupees Four Lakhs Eighty-one Thousand Two Hundred Fifty has already been paid to the Respondent. Directed to settle the outstanding amount of Rupees Two Lakhs Twenty-four Thousand Three Hundred Sixty amicably before the next date of hearing. Inform the progress of the matter on the next date of hearing.
3. Adjourned to **17.06.2019**.

10.04.2019
Aah=

Sd/-
M.K. SHRAWAT
Member (Judicial)